

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
C Raja John

MAIN PETITION NUMBER : CP(IB)/103/CHE/2022

(IA/MA) APPLICATION NUMBERS
IA/660CHE)/2024

ORDER

Present: Shri. P Mylsamy, IRP in person.

Ld. Counsel Ms. Sangeetha for the Financial Creditor.

Ld. Counsel Shri. R Kannan for the Respondent.

Ld. Counsel for the Financial Creditor / Petitioner seeks withdrawal of the petition stating that compromise settlement has been effected.

In this case, fee of the IRP is still to be paid as submitted.

Ld. Counsel for the Petitioner seeks time to take instructions in this regard.

List the petition for hearing on **31.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)